GOVERNMENT OF INDIA

MINISTRY OF INFORMATION & BROADCASTING

LOK SABHA

UNSTARRED QUESTION NO. 2006

TO BE ANSWERED ON THE 30th JULY, 2021

DIGITAL NEWS PORTAL

2006. SHRIMATI SAJDA AHMED

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has formulated any regulatory framework for digital news portal;
- (b) if so, the details thereof; and
- (c) the number of news portals registered in the country, State/UT-wise and language-wise?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR):

- a) &(b): Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021, on 25th February, 2021 under Information Technology Act, 2000. A copy of the Rules is available on the website of the Ministry i.e. www.mib.gov.in. These Rules inter- alia provide for the following:-
 - i. Code of Ethics to be followed by publishers of news & current affairs on digital media and publishers of online curated content (OTT Platforms);
- ii. A three-level Grievance Redressal Mechanism for time bound redressal of grievances/complaints relating to the violation of Code of Ethics by the publishers; and
- iii. Furnishing of information by the publishers to the Government and periodical disclosure of information in public domain regarding grievance redressal.
- c): The Rules provide for digital news publishers to furnish certain information to the Government; registration is not a requirement. Over 1800 digital news publishers have furnished requisite information to the Government.
